

interest, payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs. 200/- for a denomination of Rs. 1000/- and at proportionate rate for any other denomination.”;

(b) in rule 13, after sub-rule (6), the following sub-rule shall be inserted, namely:—

“(7) Notwithstanding anything contained in rule 12 or in sub-rule (1), if a certificate issued on or after 2nd September, 1993 is encashed at any time after the expiry of two years and six months from the date of the certificate, the amount payable inclusive of interest shall be as specified in the Table given below for certificate of the denomination of Rs. 1000/- and at proportionate rate for any other denomination, namely:—

TABLE

Period from the date of the certificate to the date of its encashment	Amount payable inclusive of interest (in rupees)
1. Two years and six months or more but less than three years.	1310
2. Three years or more but less than three years and six months.	1420
3. Three years and six months or more but less than four years.	1500
4. Four years or more but less than four years and six months	1620
5. Four years and six months or more but less than five years.	1730
6. Five years or more but less than five years and six months.	1860

[F.No. 2/24/93-NSII(4)]
OM PAL SINGH, Under Secy.

Note:—The principal rules were published vide notification GSR 370(E) dated 22-3-1988 and amended vide GSR 81(E) dated 6-2-1989, GSR 8(E) dated 4-1-1990, GSR 728(E) dated 6-12-1991, GSR 432(E) dated 24-4-1992 and GSR 567(E) dated 20-8-1993.

अधिसूचना

नई दिल्ली, 2 सितम्बर, 1993

सा.का.नि. 589 (अ):—केन्द्रीय सरकार, सरकारी बचत-पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इंदिरा विकास पत्र नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

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1. (1) इन नियमों का संक्षिप्त नाम इंदिरा विकास पत्र (संशोधन) नियम, 1993 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. इंदिरा विकास पत्र नियम, 1986 के नियम 8 में—

(i) उप-नियम (2क) के पश्चात् निम्नलिखित उप-नियम अंतःस्थापित किया जाएगा, अर्थात्:—

“(2ख) जहां 2 सितम्बर, 1993 को या उसके पश्चात् किसी भी अधिनियम के द्वारा पत्र का क्रय किया गया है, वहां उसके जारी किए जाने की तारीख से साढ़े पांच वर्ष की समाप्ति के पश्चात् किसी भी समय जारी करने वाले शाकधर नि समक्ष उसे प्रस्तुत करके भुनाया जा सकेगा।”

(ii) उप-नियम (4) में, शब्दों और अंकों, अर्थात् “और 29 फरवरी, 1988 को या उसके पश्चात्” के स्थान पर शब्द और अंक, अर्थात् “और 29 फरवरी, 1988 को या उसके पहले तथा 2 सितम्बर, 1993 को या उसके पश्चात्” रखे जाएंगे।

[फा. सं. 2/24/93-एन एस II (5)]

ओम पाल सिंह, अवर सचिव

टिप्पण:—मूल नियम अधिसूचना सं. सा.का.नि. 1183 (अ), तारीख 5-11-86 द्वारा प्रकाशित किए गए थे और उनका संशोधन सा.का.नि. 252(अ), तारीख 5-12-1986, सा.का.नि. 366(अ), तारीख 1-4-87, सा.का.नि. 408(अ), तारीख 20-4-87, सा.का.नि. 739(अ), तारीख 31-8-1987, सा.का.नि. 956(अ), तारीख 3-12-1987, सा.का.नि. 110(अ), तारीख 1-3-1988 और सा.का.नि. 720(अ), तारीख 28-7-1989 द्वारा किया गया था।

NOTIFICATION

New Delhi, the 2nd September, 1993

G.S.R. 589(E):—In exercise of the powers conferred by Section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Indira Vikas Patra Rules, 1986, namely:—

1. (1) These rules may be called the Indira Vikas Patra (Amendment) Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indira Vikas Patra Rules, 1986, in rule 8—

(i) after sub-rule (2A), the following sub-rule shall be inserted, namely:—

“2(B) Where a certificate of any denomination has been purchased on or after the 2nd September, 1993, it may be encashed at any time after the expiry of five years and six months from the date of issue by presenting it before the Post Office of Issue.”

(ii) in sub-rule (4), after the words and figures, namely, “and on or before 29th day of February, 1988”, the words and figures, namely “and on or after

2nd September, 1993” shall be inserted.

[F. No. 2/24/93—NS II(5)]
OM PAL SINGH, Under Secy.

Note:—The principal rules were published vide notification GSR 1183(E) dated 5-11-1986 and amended vide GSR 252(E) dated 5-12-1986, GSR 366(E) dated 1-4-1987, GSR 408(E) dated 20-4-1987, GSR 739(E) dated 31-8-1987, GSR 956(E) dated 3-12-1987 and GSR 110(E) dated 1-3-1988 and GSR 720 (E) dated 28-7-1979.